

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**SOUTHERN ZONE, CHENNAI**

**M.A.No.232 of 2017**

**in**

**Application No.100 of 2017 (SZ)**

Appellant(s)

Respondents

1. B. Narendra Reddy
2. M.A. Nabi

1. The State of Telangana  
rep. by its Chief Secretary  
Hyderabad
2. Revenue Department  
Govt. of Telangana, rep. by its  
Principal Secretary, Hyderabad
3. Roads and Building Dept  
Govt. of Telangana, rep. by its  
Principal Secretary, Hyderabad
4. Irrigation & Command Area Develop  
ment Dept, rep. by its Principal Secretary  
Hyderabad
5. Telangana State Pollution Control Board  
Rep by its Member Secretary,  
Hyderabad
6. The District Collector  
Siddipet Dist
7. The Engineer-in-Chief,  
Roads & Building Dept, Hyderabad
8. The Chief Engineer  
Minor Irrigation, Krishna Basin  
Hyderabad
9. The Superintending Engineer  
Roads & Building Dept, Sangareddy
10. The Superintending Engineer  
Irrigation & CAD, Sangareddy
11. The Special Officer (GADA)  
Gajwel Area Development Authority  
Gajwel
12. The Commissioner  
Nagar Panchayat, Gajwel-Pregnapur  
Gajwel Town

Counsel appearing for applicant

Counsel appearing for respondent/s

M/s. G. Stanly Hebzon Singh

Mrs. Yasmee Ali for R1 to R7 & R12  
Mr. T. Sai Krishnan for R5

Note of the Registry	Orders of the Tribunal
Item No.10	<p data-bbox="394 271 787 309">Date: 20<sup>th</sup> December, 2017</p> <p data-bbox="394 344 893 381"><b>Main Application No.100 of 2017:</b></p> <p data-bbox="448 416 1140 454">In the main application, pleadings are completed.</p> <p data-bbox="394 489 698 526"><b>M.A.No.232 of 2017:</b></p> <p data-bbox="394 564 1380 747">This is an application filed by the applicant in the original application to take action against the respondent for violating the order passed by this Tribunal dated 10.05.2017.</p> <p data-bbox="394 784 1380 1042">Learned counsel appearing for the respondent objected submitting that notice has not been served. The learned counsel appearing for the applicant submits that notice was offered but it was not received on the submission that instructions are to be received.</p> <p data-bbox="394 1080 1380 1338">Registry is directed to receive and number a Miscellaneous application in a pending matter where the parties are represented by the counsel, only after service of notice on the opposite parties or on the refusal of such counsel to receive the copy of the application.</p> <p data-bbox="394 1376 1380 1634">The applicant furnished a copy of the Miscellaneous Application today to the learned counsel appearing for the respondent who shall file reply. Let the reply be filed within 3 weeks with advance copy to the applicant who is at liberty to file rejoinder within a week.</p> <p data-bbox="456 1671 880 1709">List the matter on 02.02.2018.</p> <p data-bbox="906 1833 1380 1903">....., JM (Justice M.S.Nambiar)</p>